

**[To be published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i)]**

**Government of India  
Ministry of Finance  
(Department of Revenue)  
Central Board of Indirect Taxes and Customs**

**Corrigendum**

**New Delhi, the 28<sup>th</sup> December, 2020**

G.S.R.....(E). - In the notification of the Government of India, Ministry of Finance, Department of Revenue, No. 94/2020-Central Tax, dated 22<sup>nd</sup> December, 2020, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 786(E), dated the 22<sup>nd</sup> December, 2020,:

- at page 8, in line 31, for the words “for the proviso” read “for the provisos”;
- at page 12, in line 12, for the words “seven working days” read “thirty days”.

[F. No. CBEC-20/06/04/2020-GST]

(Pramod Kumar)  
Director, Government of India